

THE INDIAN UNIVERSITIES ACT,
1904 (VIII OF 1904).

CONTENTS.

SECTIONS.

1. Short title and commencement.
2. Interpretation.

The University.

3. Incorporation and powers of the University.
4. Constitution and powers of the Senate.

Fellows.

5. *Ex officio* Fellows.
6. Ordinary Fellows.
7. Ordinary Fellows elected by registered Graduates.
8. Ordinary Fellows elected by Senates.
9. Election by the Faculties.
10. Nomination by the Chancellor.
11. Vacating of office.

Transitory Provisions.

12. Election and nomination of Ordinary Fellows within one year after commencement of Act and temporary continuance of existing University administration.

Honorary Fellows.

13. Honorary Fellows.

Faculties and Syndicate.

14. Faculties.
15. Syndicate.

Degrees.

16. Degrees, diplomas, licenses, titles and marks of honour.
17. Honorary degrees.
18. Cancellation of degrees and the like.

Affiliated Colleges.

19. Certificate required of candidates for examination.
20. Existing Colleges.

21. Affiliation.

SECTIONS.

21. Affiliation.
22. Extension of affiliation.
23. Inspection and reports.
24. Disaffiliation.

Regulations.

25. Regulations.
26. New body of regulations.

Miscellaneous.

27. Territorial exercise of powers.
28. Rector.
29. Repeals.

THE FIRST SCHEDULE.—*EX OFFICIO* FELLOWS OF THE
UNIVERSITY.

THE SECOND SCHEDULE.—ENACTMENTS REPEALED.

ACT NO. VIII OF 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 24th March, 1904.)

An Act to amend the law relating to the Universities of British India.

WHEREAS by Acts II, XXII and XXVII of 1857, Act XIX of 1882 and Act XVIII of 1887, Universities were established and incorporated at Calcutta, Bombay, Madras, Lahore and Allahabad;

And whereas by Act XLVII of 1860 the Universities of Calcutta, Madras and Bombay were empowered to confer such degrees as should be appointed in the manner provided by the Act;

And whereas by Act I of 1884 the Universities of Calcutta, Madras and Bombay were further empowered to confer the honorary degree of Doctor in the Faculty of Law;

And whereas it is expedient to amend the law relating to the Universities of British India;

It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Universities Act, 1904; and

Short title and commencement.

(2) It shall come into force on such date as the Government may fix in this behalf by notification in the Gazette of India or the local official Gazette, as the case may be.

2. (1) This Act shall be deemed to be part of each of the Acts by which the said five Universities were respectively established and incorporated.

Interpretation.

(2) In this Act, unless there is anything repugnant in the subject or context,—

(a) the

(The University.—Sections 3-4.)

- (a) the term "College" or "affiliated College" includes any collegiate institution affiliated to or maintained by the University;
- (b) the expression "the Government" means in relation to the University of Calcutta the Governor General in Council, and in relation to the other Universities the Local Government; and
- (c) the expressions "the University" and "the Act of Incorporation" and any expression denoting any University, authority or officer or any statute, regulation, rule or by-law of the University shall be construed with reference to each of the said Universities respectively.

The University.

Incorporation and powers of the University.

3. The University shall be and shall be deemed to have been incorporated for the purpose (among others) of making provision for the instruction of students, with power to appoint University Professors and Lecturers, to hold and manage educational endowments, to erect, equip and maintain University libraries, laboratories and museums, to make regulations relating to the residence and conduct of students, and to do all acts, consistent with the Act of Incorporation and this Act, which tend to the promotion of study and research.

Constitution and powers of the Senate.

4. (1) Notwithstanding anything contained in the Act of Incorporation, the Body Corporate of the University shall consist of —

- (a) the Chancellor;
- (b) in the case of the University of Calcutta, the Rector;
- (c) the Vice-Chancellor;
- (d) the *ex officio* Fellows; and
- (e) the Ordinary Fellows—
- (i) elected by registered Graduates or by the Senate,
- (ii) elected

(Fellows.—Section 5.)

- (ii) elected by the Faculties, and
- (iii) nominated by the Chancellor.

(2) The Ordinary Fellows shall, save as herein otherwise provided, hold office for five years :

Provided that an Ordinary Fellow who has vacated his office may, subject to the provisions of this Act, be elected or nominated to be an Ordinary Fellow.

(3) The Body Corporate shall be the Senate of the University, and all powers which are by the Act of Incorporation or by this Act conferred upon the Senate, or upon the Chancellor, Vice-Chancellor and Fellows in their corporate capacity, or, in the case of the University of Calcutta, upon the Chancellor, Rector, Vice-Chancellor and Fellows in their corporate capacity, shall be vested in, and exercised by, the Senate constituted under this Act, and all duties and liabilities imposed upon the University by the Act of Incorporation shall be deemed to be imposed upon the Body Corporate as constituted under this Act.

(4) No act done by the University shall be deemed to be invalid merely by reason of any vacancy among either class of elected Ordinary Fellows, or by reason of the total number of Ordinary Fellows or of members of the profession of education to be included among Ordinary Fellows, being less than the minimum prescribed by this Act.

Fellows.

5. (1) Notwithstanding anything contained in the Act of Incorporation, the persons for the time being performing the duties of the offices mentioned in the list contained in the first schedule to this Act or added to the said list under sub-section (2) shall be the *ex officio* Fellows of the University.

Ex officio
Fellows.

(2) The Government may, by notification published in the Gazette of India or in the local official Gazette, as the case may be, make additions to, or alterations in, the list of offices contained in the said schedule :

Provided

(Fellows.—Sections 6-7.)

Provided that the number of *ex officio* Fellows shall not exceed ten.

Ordinary
Fellows.

6. (1) In the case of the Universities of Calcutta, Bombay and Madras, the number of Ordinary Fellows shall not be less than fifty nor exceed one hundred; and of such number—

- (a) ten shall be elected by registered Graduates;
- (b) ten shall be elected by the Faculties; and
- (c) the remainder shall be nominated by the Chancellor.

(2) In the case of the Universities of the Punjab and Allahabad, the number of Ordinary Fellows shall not be less than forty nor exceed seventy-five; and of such number—

- (a) ten shall be elected by the Senate or by registered Graduates;
- (b) five shall be elected by the Faculties; and
- (c) the remainder shall be nominated by the Chancellor.

(3) The election of any Ordinary Fellow shall be subject to the approval of the Chancellor.

(4) Elections of Ordinary Fellows by the Faculties and nominations of such Fellows by the Chancellor under this section shall be made in such manner as to secure that not less than two-fifths of the Fellows so elected and so nominated respectively shall be persons following the profession of education.

Ordinary
fellows
elected by
registered
graduates.

7. (1) Once in every year, on such date as the Chancellor may appoint in this behalf, there shall, if necessary, be an election to fill any vacancy among the Ordinary Fellows elected by registered Graduates.

(2) The Syndicate shall maintain a register on which any Graduate who—

- (a) has taken the degree of Doctor or Master in any Faculty, or
- (b) has graduated in any Faculty not less than ten years before registration,

shall,

(Fellows.—Section 8.)

shall, subject to the payment of an initial fee of such amount as may be prescribed by the regulations, be entitled to have his name entered upon application made within the period of three years from the commencement of this Act or of one year from the date on which he becomes so entitled :

Provided that, if such application is made after the expiry of either of the said periods, the applicant shall be entitled to have his name entered on payment of the said initial fee, and of such further sum as may be prescribed by the regulations.

(3) The name of any Graduate entered on the register shall, subject to the payment of an annual fee of such amount as may be prescribed by the regulations, be retained thereon, and, in case of default, shall be removed therefrom, but shall, at any time, be re-entered upon payment of all arrears :

Provided that a Graduate whose name has been already entered on the register may at any time compound for all subsequent payments of the annual fee by paying the sum prescribed in this behalf by the regulations.

(4) No person other than a Graduate whose name is entered on the said register shall be qualified to vote or to be elected at an election held under subsection (1).

(5) A Graduate registered under this section shall be entitled to such further privileges as may be determined by the regulations.

8. (1) The provisions of section 7 shall not apply to the University of the Punjab or to the University of Allahabad until the Chancellor, with the previous sanction of the Governor General in Council and by notification in the local official Gazette, so directs; and until such time the Ordinary Fellows of the said Universities, who would be elected by registered Graduates if the said provisions were in force, shall be elected by the Senate.

Ordinary
Fellows
elected by
Senates.

(2) In

(*Fellows.—Sections 9-11. Transitory Provisions.—Section 12.*)

(2) In the case of the University of the Punjab and the University of Allahabad, there shall, if necessary, be an election, once in every year, on such date as the Chancellor may appoint in this behalf, to fill any vacancy among the Ordinary Fellows elected by the Senate.

Election by
the Faculties.

9. (1) Once in every year, on such date as the Chancellor may appoint in this behalf, there shall, if necessary, be an election to fill any vacancy among the Ordinary Fellows elected by the Faculties.

(2) An election under sub-section (1) shall be held, subject to such directions prescribing the qualifications of the persons to be elected as may, from time to time, be given by the Chancellor, with a view to secure the return of duly qualified persons and the fair representation of different branches of study in the Senate.

Nomination
by the
Chancellor.

10. Subject to the provisions of section 6, the Chancellor may nominate any number of fit and proper persons to be Ordinary Fellows.

Vacating of
office.

11. (1) Any Ordinary Fellow may, by letter addressed to the Chancellor, resign his office.

(2) Where any Ordinary Fellow has not attended a meeting of the Senate, other than a Convocation, during the period of one year, the Chancellor may declare his office to be vacated.

Transitory Provisions.

Election and
nomination
of Ordinary
Fellows
within one
year after
commence-
ment of
Act, and
temporary
continuance
of existing
University
administra-
tion.

12. In their application to the election and nomination of Ordinary Fellows within the period of one year after the commencement of this Act and to the current business of the University, the provisions of this Act shall be read as subject to the following restrictions and modifications:—

(a) In the case of the Universities of Calcutta, Bombay, and Madras, the Chancellor shall, as soon as may be after the commencement of

(Transitory Provisions.—Section 12.)

of this Act, make an order directing that the Ordinary Fellows who under the said provisions are to be elected by registered Graduates, shall be elected by the elected Fellows holding office at the commencement of this Act, or by such Graduates of the University as the Chancellor may determine, or partly by elected Fellows and partly by such Graduates, and in such manner as the Chancellor may direct.

- (b) When the Ordinary Fellows mentioned in clause (a) have been elected, the Chancellor shall proceed to the nomination of Ordinary Fellows under section 6, sub-section (1), clause (c).
- (c) The Ordinary Fellows mentioned in clauses (a) and (b) shall, as soon as may be after their appointment and in such manner as the Chancellor may direct, elect the Fellows who under the said provisions are to be elected by the Faculties.
- (d) In the case of the Universities of the Punjab and Allahabad, the Chancellor shall, as soon as may be after the commencement of this Act, proceed to nominate Ordinary Fellows under section 6, sub-section (2), clause (c).
- (e) When Ordinary Fellows have been appointed under clause (d), the Chancellor shall make an order directing that the Fellows who under the said provisions are to be elected by the Senate, shall be elected by the Ordinary Fellows appointed under clause (d), or by elected Fellows holding office at the commencement of this Act, or partly by such Ordinary Fellows and partly by elected Fellows, in such manner as the Chancellor may direct.

(f) The

F

(Transitory Provisions.—Section 12.)

- (f) The Ordinary Fellows mentioned in clauses (d) and (e) shall, as soon as may be after their appointment, and in such manner as the Chancellor may direct, elect the Fellows who under the said provisions are to be elected by the Faculties.
- (g) An election under clause (c) or clause (f) shall be made subject to such directions prescribing the qualifications of the persons to be elected as may be given by the Chancellor, with a view to secure the return of duly qualified persons and a fair representation of different branches of study in the Senate.
- (h) As soon as Ordinary Fellows have been nominated and elected under clauses (a), (b) and (c), or under clauses (d), (e) and (f), as the case may be, and the persons so elected have been approved by the Chancellor, the Chancellor shall declare that the Body Corporate of the University has been constituted in accordance with the provisions of this Act, and shall append to the declaration a list of the Senate, and shall forward the said declaration and the appended list to the Governor General in Council, who shall cause the declaration and list to be published in the Gazette of India.
- (i) The seniority of the Fellows included in the list mentioned in clause (h) shall be determined by the order in which their names appear in the list.
- (j) Until the said declaration is published under clause (h), the Fellows holding office at the commencement of this Act shall, together with the Chancellor and the Vice-Chancellor, continue to be the Senate of the University, and shall be entitled to exercise

(Transitory Provisions.—Section 12.)

exercise the powers conferred upon them by the Act of Incorporation.

(k) Every Ordinary Fellow elected or nominated under this section shall, unless his Fellowship is previously vacated by death, resignation or any other cause, hold office for not less than three years.

(l) At or about the end of the third year from the publication of the declaration mentioned in clause (k), the names of, as nearly as may be, one-fifth of the total initial number—

(i) of Ordinary Fellows elected under clause (a) or clause (e), as the case may be,

(ii) of Ordinary Fellows elected under clause (c) or clause (f), and

(iii) of Ordinary Fellows nominated by the Chancellor,

(after deducting from the said one-fifth the names in each class which have previously been removed from the list mentioned in clause (k) by reason of death, resignation or any other cause) shall be drawn by lot from among the elected and the nominated Ordinary Fellows whose names were included in the list mentioned in clause (k), and those whose names are so shown shall thereupon cease to be Ordinary Fellows.

(m) At or about the end of the fourth, fifth and sixth years from the publication of the said declaration, the names of Ordinary Fellows shall be drawn by lot from each class of Ordinary Fellows included in the said list, in the manner provided in clause (l), so as to secure that, as nearly as may be, one-fifth of the Fellowships of the Ordinary Fellows so included in each class shall be vacated in each year.

(n) An

r 2

(Transitory Provisions.—Section 12.)

- (n) An Ordinary Fellow elected or nominated under this section, who has not previously vacated his Fellowship, shall cease to be a Fellow at the end of the seventh year from the publication of the said declaration.
- (o) The Vice-Chancellor holding office at the commencement of this Act shall continue to hold office until the publication of the said declaration, and shall, if he is a member of the Senate as constituted under this Act, continue to hold office as Vice-Chancellor for the remainder of the term for which he was originally appointed.
- (p) The members of the Syndicate holding office at the commencement of this Act shall continue to conduct the executive business of the University until the publication of the said declaration; and, upon such publication, the Senate shall, in such manner as the Chancellor may direct, appoint a provisional Syndicate to conduct the executive business of the University until the Syndicate has been constituted under this Act.
- (q) The Senate as constituted under this Act may give orders for the provisional constitution of Faculties, Boards of Studies and of any Board or Committee of the Senate, pending the constitution of such Faculties, Boards and Committees in conformity with the regulations.
- (r) University Examiners and all officers and servants of the University shall continue to hold office and to act, subject to the conditions governing their tenure of office or employment, except in so far as such conditions may be altered by competent authority.

(s) The

(Honorary Fellows.—Section 13. Faculties and
Syndicate.—Section 14.)

- (s) The statutes, regulations and by-laws of the University in force at the commencement of this Act shall continue to be in force, except in so far as the said statutes, regulations and by-laws shall be altered or repealed by competent authority.

Honorary Fellows.

13. (1) (a) A Fellow holding office at the commencement of this Act shall cease to be a Fellow. Honorary
Fellows.

(b) Where a Fellow included in clause (a) does not become a Fellow under this Act, he shall be an Honorary Fellow for life.

(c) Where a Fellow included in clause (a) becomes a Fellow under this Act, he shall, whenever and so often as he ceases to be a Fellow under this Act, become an Honorary Fellow as provided in clause (b).

(2) The Chancellor may nominate any person to be an Honorary Fellow for life, who is eminent for his attainments in any branch of learning, or is an eminent benefactor of the University, or is distinguished for services rendered to the cause of education generally.

(3) Notwithstanding anything contained in this section, any Fellow who at the commencement of this Act is entitled as such to vote for the election of any person to be a member of any Council for the purpose of making laws and regulations or of any local authority shall continue to be so entitled as if this Act had not been passed.

Faculties and Syndicate.

14. (1) Nothing contained in the Act of Incorporation shall be deemed to prohibit the constitution of a new Faculty or the abolition or reconstitution of Faculties.
any

(Faculties and Syndicate,—Section 15.)

any existing Faculty by the Senate under regulations made in accordance with the provisions of this Act.

(2) Regulations made under sub-section (1) may—

(a) provide for the assignment of Fellows to the several Faculties by order of the Senate; and

(b) empower the Fellows so assigned to add to their number, in such manner and for such period as may be prescribed, Graduates in the Faculty and other persons possessing special knowledge of the subjects of study represented by the Faculty;

Provided that the number of persons so to be added to the Faculty shall not exceed half the number of Fellows assigned to the Faculty.

(3) A person added to a Faculty under sub-section (2), clause (b), shall have the right to take part in the ordinary business of the Faculty, and in any election of an Ordinary Fellow by the Faculty, but shall not be entitled to take part in the election of the Syndicate.

Syndicate.

15. (1) The executive government of the University shall be vested in the Syndicate, which shall consist of—

(a) the Vice-Chancellor as Chairman;

(b) the Director of Public Instruction for the Province in which the head-quarters of the University are situated; and, in the case of the University of Allahabad, also the Director of Public Instruction in the Central Provinces; and

(c) not less than seven or more than fifteen *ex officio* or Ordinary Fellows elected by the Senate or by the Faculties in such manner as may be provided by the regulations, to hold

(Degrees.—Sections 16-18.)

hold office for such period as may be prescribed by the regulations.

(2) The regulations referred to in sub-section (1) shall be so framed as to secure that a number not falling short by more than one of a majority of the elected members of the Syndicate shall be Heads of, or Professors in, Colleges affiliated to the University.

(3) If in the case of any election the question is raised whether any person is or is not a Professor within the meaning of sub-section (2), the question shall be decided by the Senate.

Degrees.

16. The Senate may institute and confer such degrees, and grant such diplomas, licenses, titles and marks of honour in respect of degrees and examinations as may be prescribed by regulation.

Degrees,
diplomas,
licenses,
titles and
marks of
honour.

17. Where the Vice-Chancellor and not less than two-thirds of the other members of the Syndicate recommend that an honorary degree be conferred on any person on the ground that he is, in their opinion, by reason of eminent position and attainments, a fit and proper person to receive such a degree and where their recommendation is supported by not less than two-thirds of the Fellows present at a meeting of the Senate and is confirmed by the Chancellor, the Senate may confer on such person the honorary degree so recommended without requiring him to undergo any examination.

Honorary
degrees.

18. Where evidence is laid before the Syndicate showing that any person on whom a degree, diploma, license, title or mark of honour conferred or granted by the Senate has been convicted of what is, in their opinion, a serious offence, the Syndicate may propose to the Senate that the degree, diploma, license, title or mark of honour be cancelled, and, if the proposal is accepted by not less than two-thirds of the Fellows present at a meeting of the Senate and is confirmed

Cancellation
of degrees
and the like.

by

(Affiliated Colleges.—Sections 19-21.)

by the Chancellor, the degree, diploma, license, title or mark of honour shall be cancelled accordingly.

Affiliated Colleges.

Certificate
required of
candidates
for examina-
tion.

19. Save on the recommendation of the Syndicate, by special order of the Senate, and subject to any regulations made in this behalf, no person shall be admitted as a candidate at any University examination, other than an examination for matriculation, unless he produces a certificate from a College affiliated to the University, to the effect that he has completed the course of instruction prescribed by regulation.

Existing
Colleges.

20. Any College affiliated to the University before the passing of this Act may continue to exercise the rights conferred upon it by such affiliation, save in so far as such rights may be withdrawn or restricted in the exercise of any power conferred by the Act of Incorporation or by this Act.

Affiliation.

21. (1) A College applying for affiliation to the University shall send a letter of application to the Registrar, and shall satisfy the Syndicate—

- (a) that the College is to be under the management of a regularly constituted governing body;
- (b) that the qualifications of the teaching staff and the conditions governing their tenure of office are such as to make due provision for the courses of instruction to be undertaken by the College;
- (c) that the buildings in which the College is to be located are suitable, and that provision will be made, in conformity with the regulations, for the residence, in the College or in lodgings approved by the College, of students not residing with their parents or guardians, and for the supervision and physical welfare of students;

(d) that

(Affiliated Colleges.—Section 21.)

- (d) that due provision has been or will be made for a library;
- (e) where affiliation is sought in any branch of experimental science, that arrangements have been or will be made in conformity with the regulations for imparting instruction in that branch of science in a properly equipped laboratory or museum;
- (f) that due provision will, so far as circumstances may permit, be made for the residence of the Head of the College and some members of the teaching staff in or near the College or the place provided for the residence of students;
- (g) that the financial resources of the College are such as to make due provision for its continued maintenance;
- (h) that the affiliation of the College, having regard to the provision made for students by other Colleges in the same neighbourhood, will not be injurious to the interests of education or discipline; and
- (i) that the College rules fixing the fees (if any) to be paid by the students have not been so framed as to involve such competition with any existing College in the same neighbourhood as would be injurious to the interests of education.

The application shall further contain an assurance that after the College is affiliated any transference of management and all changes in the teaching staff shall be forthwith reported to the Syndicate.

(2) On receipt of a letter of application under sub-section (1), the Syndicate shall—

- (a) direct a local inquiry to be made by a competent person authorized by the Syndicate in this behalf;

(b) make

(Affiliated Colleges.—Sections 22-23.)

(b) make such further inquiry as may appear to them to be necessary; and

(c) report to the Senate on the question whether the application should be granted or refused, either in whole or in part, embodying in such report the results of any inquiry under clauses (a) and (b).

And the Senate shall, after such further inquiry (if any) as may appear to them to be necessary, record their opinion on the matter.

(3) The Registrar shall submit the application and all proceedings of the Syndicate and Senate relating thereto to the Government, who, after such further inquiry as may appear to them to be necessary, shall grant or refuse the application or any part thereof.

(4) Where the application or any part thereof is granted, the order of the Government shall specify the courses of instruction in respect of which the College is affiliated; and, where the application or any part thereof is refused, the grounds of such refusal shall be stated.

(5) An application under sub-section (1) may be withdrawn at any time before an order is made under sub-section (3).

Extension
of affiliation.

22. Where a College desires to add to the courses of instruction in respect of which it is affiliated, the procedure prescribed by section 21 shall, so far as may be, be followed.

Inspection
and reports.

23. (1) Every College affiliated to the University, whether before or after the commencement of this Act, shall furnish such reports, returns and other information as the Syndicate may require to enable it to judge of the efficiency of the College.

(2) The Syndicate shall cause every such College to be inspected from time to time by one or more competent persons authorized by the Syndicate in this behalf.

(3) The

(Affiliated Colleges.—Section 24.)

(3) The Syndicate may call upon any College so inspected to take, within a specified period, such action as may appear to them to be necessary in respect of any of the matters referred to in section 21, sub-section (1).

24. (1) A member of the Syndicate who intends to move that the rights conferred on any College by affiliation be withdrawn, in whole or in part, shall give notice of his motion, and shall state in writing the grounds on which the motion is made.

Disaffiliation.

(2) Before taking the said motion into consideration, the Syndicate shall send a copy of the notice and written statement mentioned in sub-section (1) to the Head of the College concerned, together with an intimation that any representation in writing submitted within a period specified in such intimation on behalf of the College will be considered by the Syndicate:

Provided that the period so specified may, if necessary, be extended by the Syndicate.

(3) On receipt of the representation or on expiration of the period referred to in sub-section (2), the Syndicate, after considering the notice of motion, statement and representation and after such inspection by any competent person authorized by the Syndicate in this behalf, and such further inquiry as may appear to them to be necessary, shall make a report to the Senate.

(4) On receipt of the report under sub-section (3), the Senate shall, after such further inquiry (if any) as may appear to them to be necessary, record their opinion on the matter.

(5) The Registrar shall submit the proposal and all proceedings of the Syndicate and Senate relating thereto to the Government, who, after such further inquiry (if any) as may appear to them to be necessary, shall make such order as the circumstances may, in their opinion, require.

(6) Where

(Regulations.—Section 25.)

(6) Where by an order made under sub-section (3) the rights conferred by affiliation are withdrawn, in whole or in part, the grounds for such withdrawal shall be stated in the order.

Regulations.

Regulations.

25. (1) The Senate, with the sanction of the Government, may from time to time make regulations consistent with the Act of Incorporation as amended by this Act and with this Act to provide for all matters relating to the University.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for—

- (a) the procedure to be followed in holding any election of Ordinary Fellows ;
- (b) the constitution, reconstitution or abolition of Faculties, the proportion in which the members, other than the *ex officio* members, of the Syndicate shall be elected to represent the various Faculties, and the mode in which such election shall be conducted ;
- (c) the procedure at meetings of the Senate, Syndicate and Faculties and the quorum of members to be required for the transaction of business ;
- (d) the appointment of Fellows and others to be members of Boards of Studies, and the procedure of such Boards and the quorum of members to be required for the transaction of business ;
- (e) the appointment and duties of the Registrar and of officers and servants of the University, and of Professors and Lecturers appointed by the University ;
- (f) the

(Regulations.—Section 25.)

- (f) the appointment of Examiners, and the duties and powers of Examiners in relation to the examinations of the University ;
- (g) the form of the certificate to be produced by a candidate for examination under section 19 and the conditions on which any such certificate may be granted ;
- (h) the registers of Graduates and students to be kept by the University, and the fee (if any) to be paid for the entry or retention of a name on any such register ;
- (i) the inspection of Colleges and the reports, returns and other information to be furnished by Colleges ;
- (j) the registers of students to be kept by Colleges affiliated to the University ;
- (k) the rules to be observed and enforced by Colleges affiliated to the University in respect of the transfer of students ;
- (l) the fees to be paid in respect of the courses of instruction given by Professors or Lecturers appointed by the University ;
- (m) the residence and conduct of students ;
- (n) the courses of study to be followed and the conditions to be complied with by candidates for any University examination, other than an examination for matriculation, and for degrees, diplomas, licenses, titles, marks of honour, scholarships and prizes conferred or granted by the University ;
- (o) the conditions to be complied with by schools desiring recognition for the purpose of sending up pupils as candidates for the matriculation examination and the conditions to be complied with by candidates for matriculation, whether sent up by recognised schools or not ;

(p) the

(Regulations.—Section 26. Miscellaneous.—Section 27.)

- (p) the conditions to be complied with by candidates, not being students of any College affiliated to the University, for degrees, diplomas, licenses, titles, marks of honour, scholarships and prizes conferred or granted by the University; and
- (q) the alteration or cancellation of any rule, regulation, statute or by-law of the University in force at the commencement of this Act.

New body of regulations.

26. (1) Within one year after the commencement of this Act, or within such further period as the Government may fix in this behalf,—

- (a) the Senate as constituted under this Act shall cause a revised body of regulations to be prepared and submitted for the sanction of the Government;
- (b) if any additions to, or alterations in, the draft submitted appear to the Government to be necessary, the Government, after consulting the Senate, may sanction the proposed body of regulations, with such additions and alterations as appear to the Government to be necessary.

(2) Where a draft body of regulations is not submitted by the Senate within the period of one year after the commencement of this Act, or within such further period as may be fixed under sub-section (1), the Government may, within one year after the expiry of such period or of such further period, make regulations which shall have the same force as if they had been prepared and sanctioned under sub-section (1).

Miscellaneous.

Territorial exercise of powers.

27. The Governor General in Council may, by general or special order, define the territorial limits within

(Miscellaneous.—Sections 28-29. The First Schedule.—*Ex officio* Fellows of the University.)

within which, and specify the Colleges in respect of which, any powers conferred by or under the Act of Incorporation or this Act shall be exercised.

28. (1) The Lieutenant-Governor of Bengal for the time being shall be the Rector of the University of Calcutta, and shall have precedence in any Convocation of the said University next after the Chancellor and before the Vice-Chancellor. Rector.

(2) The Chancellor may delegate any power conferred upon him by the Act of Incorporation or this Act to the Rector.

29. The Acts mentioned in the second schedule are hereby repealed to the extent specified in the fourth column thereof. Repeals.

THE FIRST SCHEDULE.

(Section 5.)

EX OFFICIO FELLOWS OF THE UNIVERSITY.

The University of Calcutta.

The Chief Justice of the High Court of Judicature at Fort William in Bengal.

The Lord Bishop of Calcutta.

The Civil Ordinary Members of the Council of the Governor General.

The Directors of Public Instruction in Bengal, Burma and Assam.

The University of Bombay.

The Chief Justice of the High Court of Judicature at Bombay.

The Bishop of Bombay.

The Ordinary Members of the Council of the Governor of Bombay.

The Director of Public Instruction in Bombay.

The

*(The Second Schedule.—Enactments repealed.)**The University of Madras.*

The Chief Justice of the High Court of Judicature at Madras.

The Bishop of Madras.

The Ordinary Members of the Council of the Governor of Madras.

The Director of Public Instruction in Madras.

The University of the Punjab.

The Chief Judge of the Chief Court of the Punjab.

The Bishop of Lahore.

The Director of Public Instruction in the Punjab.

The representatives of such Chiefs (if any) of territories not comprised in British India as the Local Government may, by notification in the local official Gazette, specify in this behalf.

The University of Allahabad.

The Chief Justice of the High Court of Judicature for the North-Western Provinces.

The Bishop of Lucknow.

The Directors of Public Instruction in the United Provinces of Agra and Oudh and in the Central Provinces.

THE SECOND SCHEDULE.

(Section 29.)

ENACTMENTS REPEALED.

Year.	No.	Short title.	Extent of repeal.
1857	II	The Calcutta University Act, 1857.	In section 2, the word "said", wherever it occurs. In section 3, the first sentence and the words "Provided that". In section 5, the words "in the Calcutta Gazette". Section 6. Section 8, except the first sentence. Sections 9, 10, 11, 12, 13 and 14.

(The Second Schedule.—Enactments repealed.)

THE SECOND SCHEDULE—*contd.*

Year.	No.	Short title.	Extent of repeal.
1857	XXII	The Bombay University Act, 1857.	In section 2, the word "said", wherever it occurs. In section 3, the first sentence and the words "Provided that". Section 6. Section 8, except the first sentence. Sections 9, 10, 11, 12, 13 and 14.
"	XXVII	The Madras University Act, 1857.	In section 2, the word "said", wherever it occurs. In section 3, the first sentence and the words "Provided that". Section 6. Section 8, except the first sentence. Sections 9, 10, 11, 12, 13 and 14.
1860	XLVII	The Indian Universities (Degrees) Act, 1860.	The whole Act.
1882	XIX	The Punjab University Act, 1882.	Section 6. In section 7, sub-section (1). In section 8, in sub-section (1), the words after the word "Fellow" to the end of the sub-section, and in sub-section (2), the words from the word "appointed" to the words "this Act". In section 9, the words "under this Act". Sections 10 and 11. Section 12, except the last paragraph. Sections 13, 14, 15, 16 and 18. In section 20, the words "made or", "section six, clauses (b) and (c), and" and "under sections fourteen, fifteen and sixteen". In the Schedule, Part I.

(The Second Schedule.—Enactments repealed.)

THE SECOND SCHEDULE—concl'd.

Year.	No.	Short title.	Extent of repeal.
1884	I	The Indian Universities (Honorary Degrees) Act, 1884.	The whole Act.
1887	XVIII	The Allahabad University Act, 1887.	<p>Section 5.</p> <p>In section 6, sub-section (1).</p> <p>In section 7, sub-section (1), and in sub-section (2), the words after the word "Fellow" to the end of the sub-section.</p> <p>Sections 10, 11, 12, 13, 14, 15 and 17.</p> <p>In section 20, the words and figures "appointments made and", "under section 5, sub-section (1), clauses (b) and (c)", "under sections 14 and 15" and "under section 17".</p> <p>In the Schedule, Part I.</p>